

FIRE ENDORSEMENTS

Sr No	Endorsement Name	Purpose of Endorsement	Endorsement No	Applicable to	Rate chargeable (%o)	Excess	IRDA Approval subject to
1	72 Hours Clause	This clause defines the period of 72 hours as a single event for the purpose of application of Excess under loss due to storm, tempest, flood or earthquake.	A003	Fire/IAR	0.0125%o	Policy Excess	Nil
2	Expediting Costs - Cover Of Extra Charges For Overtime, Night Work, Work On Public Holidays,	This clause covers extra charges for Overtime, Night Work, Work on Public Holidays and Express freight (including Air Freight).	A005	IAR	Upto 30% of net claim amount: 0.0125%o Beyond 30% of net claim amount: 0.025%o	Air Freight Excess - 5% of Air Freight claim	Nil
3	Several Insureds	Rights and indemnity of various parties against breach of condition by any of the parties is protected by this clause.	A007	Fire/IAR	Nil	Nil	Nil
4	Non - Vitiating Clause	Interest of various parties is covered. Breach of conditions by one party will not affect the interest of other parties. Also the subrogation rights are waived against any of the insured parties.	A008	Fire/IAR	Nil	Nil	Nil
5	Loss-Payee Clause	Insurer will pay the loss directly to the parties as directed by insured.	A009	Fire/IAR	Nil	Nil	Nil
6	Involuntary Betterment	This clause shall cover any unavoidable and involuntary improvement in property following an admissible claim.	A012	Fire/IAR	5% of Policy Rate	Policy Excess	Sub. to limit of 5% of sum insured
7	Personal Property Of Employee	This clause covers the personal properties of the employees.	A017	Fire/IAR	Policy Rate	Policy Excess	Sub. to limit as specified in the schedule
8	Property In Off-Site Storage	This clause covers the property at Manufacturer's, fabricator's, distributor's or supplier's premises.	A023	Fire/IAR - Large Risks	0.0125%o	Policy Excess	Nil
9	Temporary Repairs	This clause pays for the temporary repairs of the property following admissible loss so as to minimize the ultimate loss.	A025	Fire/IAR	Policy Rate	Policy Excess	Nil
10	Shutdown /Start Up Expenses Clause	Shut down and start up costs reasonably incurred are covered by this clause.	A036	Fire/ IAR	Policy Rate	Policy Excess	Nil
11	Customer Goods	Stock whilst in Insured's care, custody and control at his premises is covered by this clause.	A038	Fire/ IAR	Policy Rate	Policy Excess	Nil

12	Loss Of Keys / Changing Locks	This clause covers necessary and reasonable costs incurred by the Insured to replace or repair the lock and keys following the operation of an insured peril at the Premises.	A044	Fire/ IAR	5% of Policy Rate	Nil	Nil
13	Growing Plants, Crops And Trees	This clause cover accidental physical loss, destruction or damage to plants, crops and trees being grown within the Premises for non commercial purposes.	A047	Fire/ IAR	Policy Rate	10% of the admissible claim amount.	Nil
14	Smoke Damage	This cover Accidental damage to Property caused by Smoke.	A057	Fire	10% of Policy Rate	Policy Excess	Nil

NOTES-

Note 1:

For the purpose of application of above Add-on rates, 'Policy Rate' shall comprise the basic fire rate plus rates for add-on perils namely, earthquake, terrorism, spontaneous combustion and forest fire (whenever such perils are opted for).

Note 2:

The above chargeable rates can be discounted further by 50% at the discretion of Regional Head underwriter / Corporate underwriter looking into favourable features of the Risk.

In Exceptional cases where the Head Underwriter at corporate office is empowered, the rate chargeable for certain add-ons (where rate applicable is 0.125% only) shall be nil in respect of very best of the risks and reasons of the same shall be duly recorded.

Note 3:

Definition of Large Risks - Risks having material damage sum insured of Rs.100 cr. and above.

Note 4:

Regarding 'Policy excess' as mentioned above, this is to please clarify that one single Excess as mentioned under the Policy shall be applicable for loss of or damage to the the Insured Property. No additional Excess shall be applicable over and above the Policy Excess on account of the clause.